

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.983 of 2011

(Arising out of Order-in-Appeal No.25/DIB/CE(A)/GHY/2011 dated 30.08.2011
passed by Commissioner(Appeals) of Customs & Central Excise, Guwahati.)

Commissioner of Central Excise, Dibrugarh

...Appellant

VERSUS

M/s.GAIL (India) Limited

.....Respondent

APPEARANCE

Shri K.Choudhary, Authorized Representative for the Appellant (s)
Shri M.P.Bagaria, Chartered Accountant for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P. ANJANI KUMAR, MEMBER(TECHNICAL)**

DATE OF HEARING : 15 January 2020
DATE OF DECISION : 17 January 2020

The Appeal is rejected. For order, see order of date in Excise
Appeal No.887 of 2011.

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)
SD /

(P.ANJANI KUMAR)
MEMBER (TECHNICAL)